

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.213- **CP 57 of 2018**

ITEM No.214- IA 323 of 2020

ITEM No.215- Comp.Appl/24(AHM)2021

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Harshitbhai Anilbhai Patel

.....Applicant

V/s

M/s Doctor Auxiliary Pvt Ltd & Ors

.....Respondent

Order delivered on: 18/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Kiran Shah, FCA a.w Mr. Dhruvit Shah, Adv.
for **(CP 57 of 2018)**

Mr. Sunit Shah, Adv. a/w CS Mr. Viral Shah in IA 323 of
2020 & Comp. Appl. 24 of 2021

For the Respondent

: Mr. Kiran Shah, FCA for
(IA 323 of 2020, Comp.Appl/24(AHM)2021)

Mr. Sunit Shah, Adv.
a/w CS Mr. Viral Shah in CP 57 of 2018

For the RoC

: Ms. Vipal Solanki, a.w Ms. Rupa Sutar, Dy. RoC

ORDER

CP 57 of 2018

RoC has filed report. Learned Counsel for respondent no.2 to 4 submitted that they have filed reply on-line and seeks time to file hard copy of the reply today itself. Proxy Learned PCS for the respondent no.2 to 4 seeks adjournment on the ground that arguing counsel is not available today.

List for further consideration on 29.08.2024

IA 323 of 2020

List for further consideration on 29.08.2024

Comp.Appl/24(AHM)2021

Re-list for further consideration in all matter on 29.08.2024

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)